

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF JUSTICE**

**RAJYA SABHA**

**UNSTARRED QUESTION NO. 412**

**TO BE ANSWERED ON THURSDAY, THE 22<sup>ND</sup> JULY, 2021**

**Gram Nyayalayas in the country**

**412. SHRI IRANNA KADADI:**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether Government has set up Gram Nyayalayas across the country and if so, the details thereof, State-wise including Karnataka and the present status thereof;**
- (b) whether the villagers are facing difficulties in getting justice from Subordinate / High Courts as they are far away from their places of residence and if so, the steps taken by the Government to set up Gram Nyayalayas in villages;**
- (c) whether the cases pending in lower courts would be considered in these Nyayalayas and if so, the details thereof; and**
- (d) the details of funds allocated and released to the States for setting up of Gram Nyayalayas in the country?**

**ANSWER**

**MINISTER OF LAW AND JUSTICE  
(SHRI KIREN RIJJU)**

(a) to (d) : To provide access to justice to the citizen at their door steps, the Central Government has enacted the Gram Nyayalayas Act, 2008. It provides for establishment of Gram Nyayalayas at intermediate panchayat level. The State

Governments are responsible for establishing Gram Nyayalayas in consultation with the respective High Courts. The issues affecting operationalization of the Gram Nyayalayas were discussed in the Conference of Chief Justices of High Courts and Chief Ministers where it was decided that the State Governments and High Courts should decide the question of setting up of Gram Nyayalayas wherever feasible, taking into account the local issues and situation.

As per information made available by State Governments / High Courts, 455 Gram Nyayalayas have been notified so far by 13 States. Out of these, 226 are operational in 10 States at present. Karnataka has Notified 2 Gram Nyayalayas and both are functional. State-wise details of the Gram Nyayalayas notified and operationalised by the State Governments are as under:

Sl. No.	State	Gram Nyayalayas Notified	Gram Nyayalayas Functional
1	Madhya Pradesh	89	89
2	Rajasthan	45	45
3	Karnataka	2	2
4	Odisha	23	18
5	Maharashtra	36	23
6	Jharkhand	6	1
7	Goa	2	0
8	Punjab	9	2
9	Haryana	3	2
10	Uttar Pradesh	113	14
11	Kerala	30	30
12	Andhra Pradesh	42	0
13	Telangana	55	0
	<b>Total</b>	<b>455</b>	<b>226</b>

Civil and criminal cases pending before District / Session Courts or courts subordinate to them falling within the jurisdiction of the Gram Nyayalayas can be transferred to Gram Nyayalayas.

The Central Government has been encouraging the States to set up Gram Nyayalayas by providing financial assistance. The Gram Nyayalaya scheme has been extended up to 2025-26 by the Government with budgetary outlay of Rs. 50.00 crore. As per the scheme for assistance to State Governments for establishing and operating Gram Nyayalayas, the Central Government provides one-time assistance to States towards non-recurring expenses for setting up of Gram Nyayalayas subject to a ceiling of Rs. 18.00 lakhs per Gram Nyayalaya. The Central Government also provides assistance towards recurring expenses for operating these Gram Nyayalayas subject to a ceiling of Rs. 3.20 lakhs per Gram Nyayalaya per year for the first three years. The State-wise details of financial assistance provided so far to State Governments for setting up of Gram Nyayalayas are as under:-

<i>(Rs. in lakhs)</i>		
Sl. No.	Name of the State	Financial Assistance sanctioned
1	Madhya Pradesh	2,456.40
2	Rajasthan	1,240.98
3	Karnataka	25.20
4	Odisha	337.40
5	Maharashtra	660.80
6	Jharkhand	75.60
7	Goa	25.20

8	Punjab	25.20
9	Haryana	25.20
10	Uttar Pradesh	1323.20
11	Kerala	828.00
12	Andhra Pradesh	436.82
13	Telangana	693.00
<b>Total</b>		<b>8153.00</b>

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